

Dated: 4/7/94.

Applicant by Sh. S.S. Mujumdar.
Respondents by Sh. M.G. Bhargade.
Heard both the counsel.

The order dt. 7/9/93 at
page 23 of the present application
shows that in ~~O.A. No. 380~~
O.A. No. 381/93 to which the
present applicant No. 1 was a
party, an order was passed
directing the Respondents to
decide the representation
dt. 27/8/92 within two months,
that representation ~~is~~ has still
not been decided.

We direct that the
Respondents to decide that
representation by 30/8/94. The
case be listed for admission
in the week commencing from
30/8/94.

M.R. Kolhatkar

(M.R. Kolhatkar) (M.S. Deshpande)
M(A) V.C.

Dated: 12.9.94 Camp: Nagpur
(Per: M.S. Deshpande, V.C.)

Shri S.S. Mujumdar for the
applicant. Shri M.G. Bhargade for
the respondents.

Heard.

It is apparent that the
admissibility of adhoc bonus
on the basis of Office Memorandum
dated 29.9.92 can arise only

Contd.

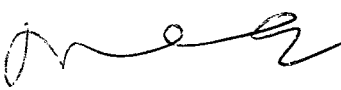
Copy of T.O. dtd. 4.7.1994
issued to counsel for (applicant
& respondents) on 8/7/94 & 12/7/94
respectively.

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12/8/1994

Contd.

if an employee has put in 240 days for each year for three years of service. The applicants have put in 240 days for two years and therefore not entitled for bonus.

The application is dismissed.


(R. Rangarajan)
M(A)


(M. S. Deshpande)
MC.

Copys of T.O. dtd. 12.9.94
issued to resp. on
21/9/94 & to applicant
on 24/9/94 by post.

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22/9/94